



The Gauhati High Court, At Guwahati
[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List




Published under the authority of Hon'ble The Chief Justice

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NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	BENCH	NAME OF THE JUDGES	PERIOD
	[DIVISION BENCH-I] [COURT NO. 1] <i>This Bench will take up matters pertaining to:</i> 1. All urgent DB matters	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE ROBIN PHUKAN	FROM 21-06-2021 TO 22-06-2021
	[DIVISION BENCH-I] [COURT NO. 1] <i>This Bench will take up matters pertaining to:</i> 1. All urgent DB matters	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	FROM 23-06-2021 TO 25-06-2021
	[CIVIL BENCH] [COURT NO. 3] <i>This Bench will take up matters pertaining to:</i> 1. All urgent Writ matters.	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	FROM 21-06-2021 TO 22-06-2021
	[DIVISION BENCH-II] [COURT NO. 1] <i>This Bench will take up matters pertaining to:</i> 1. Writ Appeal (Foreigners Matter). 2. Writ Petition (Foreigners Matter). 3. Criminal Appeal(J). 4. Criminal Appeal.	HON'BLE MR. JUSTICE SUMAN SHYAM AND HON'BLE MR. JUSTICE ROBIN PHUKAN	FROM 23-06-2021 TO 25-06-2021
	[CIVIL BENCH] [COURT NO. 10] <i>This Bench will take up matters pertaining to:</i> 1. All urgent Writ and Civil matters.	HON'BLE MR. JUSTICE KALYAN RAI SURANA	FROM 21-06-2021 TO 25-06-2021

	<p>[CRIMINAL SINGLE BENCH] [COURT NO. 13]</p> <p><i>This Bench will take up matters pertaining to:</i></p> <ol style="list-style-type: none"> 1. All Bail matters pertaining to cases where punishment is more than 7 years. 2. Any urgent Criminal matters. 	<p>HON'BLE MR. JUSTICE AJIT BORTHAKUR</p>	<p>-DO-</p>
	<p>[CRIMINAL SINGLE BENCH] [COURT NO. 14]</p> <p><i>This Bench will take up matters pertaining to:</i></p> <ol style="list-style-type: none"> 1. All Bail matters pertaining to cases where punishment is up to 7 years. 2. Bail matters (relating to offences under Special Acts including PC Act and POCSO Act). 3. Any Urgent Criminal matters. 	<p>HON'BLE MR. JUSTICE HITESH KUMAR SARMA</p>	<p>-DO-</p>
	<p>[CRIMINAL SINGLE BENCH] [COURT NO. 18]</p> <p><i>This Bench will take up matters pertaining to:</i></p> <ol style="list-style-type: none"> 1. All Bail matters pertaining to cases where punishment is up to 7 years. 2. Bail matters (relating to offences under Special Acts including PC Act and POCSO Act). 3. Any Urgent Criminal matters. 	<p>HON'BLE MR. JUSTICE MANISH CHOUDHURY</p>	<p>-DO-</p>